- (b) what are he facts of this 'discovery of a mas ive racke-' regarding the frai du'ent e ndorsements on import lic<  $nce_s$  for certain banned and centralis ed item; ; and
- (c) whether 1 Covernment propose to conduct simi ar probes of frauds, etc., in other offices of the CCI&E; if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF- COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHR] NIHAR RANJAN LASKAR): (a) Yes, Sir.

- (b) A statenvnt is annexed.
- (c) Yes, Sir. j

Si 1 lenient

/ Deputy Collector of Customs, "Bom-pay made a reference to the endorsement made on six under / para 138 of the Imoprts Export licences in a joint week iy meeting with Jt. Policy I Chief controllei of Import and Bombay. The investigation made by the Office of the Jt. Chief! Controller of Imports Exports, t Bombay revealed that in one out of j the six' licences, the endorsements appearing thereon was a forgery and was never give 1 by that office. Cus-f toms, Bombay v ere therefore, requested to refer bac; all such cases where the goods wer in the process of clearances. Thi led to discovery of some further ft rgeries. It was also discovered that on some licences, endorsement? hac obtained from Bombay office p -esenting forged letter heads Thereto -e, inspection of cases where endorsements under para 138 have been given in the last three years, has been ordered. So far ir-<regularities have been noticed about seventy cases. Out of these in seven cases licences hav? been cancelled after observing the prescribed procedure. In another thirteen cases orders suspendi ig the operation of licences have h :en issued and Show Cause Notices iven for cancellation. Further investigations are in progress.

Necessary action in terms of the provisions of ImpoPts (Control) Order, 1955, as amended, will be taken whereever warranted.

#### Proposed offer by Hindustan Aeronautics Limited to Manufacture Aircraft for Vayudoot Services

## 833. SHRI LAKHAN SINGH; SHRI ASHWANI KUMAR: SHRI HARISHANKAR BHABHRA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Hindustan Aeronautics Limited had offered to manufacture a small aircraft for Vayudoot services at a cost of less than Rs. 2 crores for each aircraft with a sitting capacity for 24 passengers; and
- (b) if so, what were the reasons which weighed in favour of importing the West German 'Dornier' aircraft for the purposewith a sitting capacity for 19 passengers at a cost of about Rs. 350 crores in foreign exchange for 150 aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b) A p-oposal was received from Hindustan Aeronautics Limited in July, 1981, for design and development of a 30-seater passenger aircraft requiring foreign assistance also in certain areas. A total time-frame of nearly 7 years was envisaged for the first production aircraft to roll out after completion of design and deve'op-ment of the aircraft. In view of the urgent requirements of Vavdoot as well a- the Defence Services, a decision was taken to induct the 19-Seater Dornier aircraft and the first production aircraft from HAL would roll out from 1985-86. Design collaboration for a 30-seater aircraft is also a part of the Agreement.

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The Detailed Project Report is under preparation and the exact cost including foreign exchange outgo with any degree of accuracy would be known only thereafter.

### Customs and other Duties paid on the Aircraft donated to Shri Dhirendra Brahmachari by Shri Swraj Paul

834. SHRI JAGDISH PRASAD MATHUR: WiH the Minister of FIN ANCE be pleased to state:

- (a) whether it is a fact that an aircraft was donated by a nonresident Indian Shri Swraj Paul of the CAPARO group of industries in U.K. to Shri Dhirendra Brahmachari of the Aparna Ashram; and
- (b) if so, what were the customs and OV-T: dutie<sub>s</sub> paid on the deal with particulars of the airoraft and its value?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 S. M. KRISHNA): (a) and (b) One 1980 mode<sup>1</sup>, Cessna P-337, skymaster aircraft was donated by Shri Swraj -Paul to Shri Dhirendra Brahmachari of the Aparna Ashram Society and was cleared against Customs Clearance Permit number P/J/ 30601 94 dated 12-2-81. The declared value of the Aircraft was R3. 19,40,417 and a total Customs duty of Rs. 3,25,324.45P was paid on the Aircraft.

#### .Indo-USSR Joint Space Progr mme.

835. SHRI JAGDISH **PRASAD** MATHUR: Will the Minister of DEFENCE be pleased to state:

- (a) the progress made by the Indian Astronauts under training in the Soviet Union for a joint space pro-grarams with tho Savlet Astronauls; and
- (b) by when the space programme is likely to commence?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE, (SHRI K. P. SINGH DEO): (a) Training of Indian cosmonauts in the Soviet Union is progressing satisfactorily and according to schedule.

(b) The joint space flight is expected to take place in April, 1984.

# ग्रामीण विकास बंक इरहंगा के मतपूर्व वैपरमैन के विरुद्ध शिकायत

836 श्री राम भगत पासवान : क्या जिल संबी यह दतारे की अपः करेंगे कि ।

- (क) क्या अरकार को मिथला क्षेत्रीय सामीण विकास वैक (दरभंगा) के मृतपूर्व चेयरमैन के विरुद्ध तोई ऐसी जिकायत भिली है कि उन्होंने जालो सर्टिफिकंट के आधार पर अपने संबंधियों को नौकरी दो है:
- (ख) बना यह भी सच है कि उस चेपरमैन ने दो साल की अवधि के अंदर सहिरिया सराय में उब उनकी पोस्टिंग हुई थी, लाखों स्पर्य की अचल सम्पत्ति तथा भकान खरं.द लिया है ; ग्रीर
- (ग) यदि हां, तो इस संबंध में ब्यौरा क्या है और सरकार ने उस पर क्या कार्यवाही की है।

वित्त मंत्रालय में उनमंत्री (श्री जनवंत रुजरो) (क) जी, हा । हाल हो में दरमंगा से प्रकाशित, हिन्दी पाक्षिक "अनता प्रहरी" के सहायक सम्पादक श्री एन, एन, झाने सरकार का ध्वान पत्न में प्रकाशित एक समाचार की म्रोर दिलाया है जिसमें मिथिला क्षेत्रोय ग्रामीण बैंक कं भृतपूर्व ग्रध्यक्ष द्वारा अपने साले/बहनोई (ब्रदर इन ला) को जाली प्रमाणायल के ग्राधार पर ग्रामीण बैंक में लिपिक के रूप में